

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PETITION NO.496/TT/2014

Coram:

**Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

**Date of Hearing: 21.12.2015
Date of Order : 14.03.2016**

In the Matter of:

Truing up of transmission tariff for 2009-14 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for the Combined Asset: (i) 400 kV S/C Jalandhar-Amritsar line along with associated bays at Amritsar & Jalandhar, ICT-I along with associated bays at Amritsar Sub-station & 220 kV Verpal feeder bays I & II at Amritsar Sub-station, (ii) 315 MVA 400/220 kV ICT-II at Gorakhpur S/S along with associated bays (includes 2 No. 220 kV Line Bays) and (iii) LILO of Bawana- Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh Sub-station & 220 kV NunaMajra Feeder Bays at Bahadurgarh S/S under Transmission System associated with System Strengthening Scheme (Formerly Tala Supplementary Scheme) in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And in the Matter of:

Power Grid Corporation of India Ltd,
SAUDAMINI, Plot No.-2, Sector-29,
Gurgaon-122001 (Haryana)

.....Petitioner

Versus

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302 005.
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.



3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla - 171 004.
6. Punjab State Electricity Board,
The Mall, Patiala - 147 001.
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector - 6
Panchkula (Haryana) - 134 109
8. Power Development Department,
Govt. of Jammu and Kashmir
Mini Secretariat, Jammu .
9. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhawan, 14, Ashok Marg,
Lucknow - 226 001.
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi - 110 002
11. BSES Yamuna Power Ltd.,
Shakti Kiran Building, Karkardooma,
Delhi – 110 092.
12. BSES Rajdhani Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi.
13. North Delhi Power Ltd.,
Power Trading & Load Dispatch Group,
Cennet Building,
Adjacent to 66/11kV Pitampura - ,
Grid Building, Near PP Jewellers,
Pitampura, New Delhi - 110 034
14. Chandigarh Administration,
Sector - 9, Chandigarh

15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun

16. North Central Railway,
Allahabad

17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi - 110 002

.....Respondent(s)

The following were present:

For Petitioner: Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Piyush Awasthi, PGCIL
Smt. Sangeeta Edwards, PGCIL

For Respondents: None

ORDER

The petition has been preferred by Power Grid Corporation of India Limited (hereinafter referred to as “the petitioner”) for revision of tariff under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 Tariff Regulations”) based on truing up of capital expenditure for the period 1.4.2009 to 31.3.2014 and for determination of tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”) for the period from 1.4.2014 to 31.3.2019 in respect of



Combined Asset: (i) 400 kV S/C Jalandhar-Amritsar line along with associated bays at Amritsar & Jalandhar, ICT-I along with associated bays at Amritsar Sub-station & 220 kV Verpal feeder bays I & II at Amritsar Sub-station (referred as "Asset-I"), (ii) 315 MVA 400/220 kV ICT-II at Gorakhpur S/S along with associated bays (includes 2 No. 220 kV Line Bays) (referred as "Asset-II") and (iii) LILO of Bawana- Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh Sub-station & 220 kV NunaMajra Feeder Bays at Bahadurgarh S/S (referred as "Asset-III") under Transmission System associated with System Strengthening Scheme (Formerly Tala Supplementary Scheme) in Northern Region (hereinafter referred to as "the transmission asset").

2. The respondents are distribution licensees, who are procuring transmission service from the petitioner, mainly beneficiaries of Northern Region.

3. The brief facts of the case are as follows:-

a) The investment approval for the transmission scheme was accorded by the Board of Directors of the petitioner company vide its Memorandum dated 25.2.2003 at an estimated cost of ₹14329 lakh, which included IDC of ₹1761 lakh. Subsequently, the approval for the revised cost estimate for the scheme was accorded by the Board of Directors vide its Memorandum dated 7.12.2007 at an estimated cost of ₹15408 lakh, including IDC of ₹1232 lakh.

b) The annual transmission charges for 2009-14 tariff period for the transmission asset were determined vide order dated 22.6.2011 in Petition No. 244/2010 based on admitted capital cost of the transmission asset and debt:equity

as on 31.3.2009. The date of commercial operation of the transmission asset has been considered as 1.11.2006 and the elements clubbed under the instant transmission asset, vide order dated 22.6.2011, are as below:

Assets	Name of the Asset
Asset-I	400 kV S/C Jalandhar-Amritsar line along with associated bays at Amritsar & Jalandhar, ICT-I along with associated bays at Amritsar Sub-station & 220 kV Verpal feeder bays I & II at Amritsar Sub-station,
Asset-II	315 MVA 400/220 kV ICT-II at Gorakhpur S/S along with associated bays (includes 2 No. 220 kV Line Bays)
Asset-III	LILO of Bawana- Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh Sub-station & 220 kV NunaMajra Feeder Bays at Bahadurgarh S/S

c) The Commission determined the tariff for the transmission asset for tariff period 2009-14, based on total capital cost as on 31.3.2009 and estimated additional capital expenditure in 2009-10, 2010-11 and 2011-12 in its order in Petition No. 244/2010, as given below:-

(₹ in lakh)

Asset	Apportioned approved cost as per RCE-I	Revised Apportioned Approved Cost as per RCE-II	Admitted cost as on 31.3.2009	Additional capital expenditure approved vide order dated 22.6.2011			Estimated total cost up to 31.3.2014
				2009-10	2010-11	2011-12	
Asset-I	8091.00	8943.13	8259.69	15.88	4.64	0.00	8280.21
Asset-II	1301.00	1219.51	1219.51	0.00	0.00	0.00	1219.51
Asset-III	6016.00	6468.40	5766.73	5.07	24.25	24.25	5820.30
Combined Asset	15408.00	16631.00	15245.93	20.95	28.89	24.25	15320.02

d) The Commission determined the tariff for 2009-14 tariff period, based on the above capital cost and estimated additional capital expenditure for the transmission assets during 2009-14 as given below:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	755.51	756.34	757.23	757.63	757.63
Interest on Loan	792.01	729.28	665.64	600.74	535.03
Return on Equity	800.09	801.40	802.79	803.43	803.43
Interest on Working Capital	85.40	86.22	87.15	88.15	89.24
O & M Expenses	729.07	770.79	814.92	861.49	910.75
Total	3162.07	3144.04	3127.73	3111.44	3096.09

4. As per Regulation 6 of the 2009 Tariff Regulations, the Commission shall carry out truing up exercise along with the tariff petition filed for the next tariff period, with respect to the capital expenditure including additional capital expenditure incurred up to 31.3.2014, as admitted by the Commission after prudence check at the time of truing up. Further, as per Regulation 15 of the 2009 Tariff Regulations, the petitioner is required to adjust the yearly impact of MAT rate in the truing up petition for 2009-14 tariff period.

5. In this context, the petitioner has filed the instant petition on 14.11.2014, for revision of tariff for the tariff period 2009-14 in accordance with Regulation 6 of the 2009 Tariff Regulations.

6. The petitioner has served the petition to the respondents and notice of this application has been published in the newspaper in accordance with Section 64 of the Electricity Act 2003. No comments/objections have been received from the public in response to the notice in newspaper. In response to the instant petition, replies were filed by Respondent No. 2, AVVNL, Respondent No. 3, JVVNL and Respondent No.4,

JDVVNL vide a common affidavit dated 9.12.2014. The respondents have requested to do a prudence check of the tariff claimed by the petitioner and have raised issues on several elements of transmission charges claimed by the petitioner. Suffice it to say that the requisite prudence check is an integral part of the tariff determination process. Specific concerns expressed by these respondents are addressed in the respective paras.

7. The hearing in this matter was held on 21.12.2015. During the hearing, the Commission directed the petitioner to provide the details of land compensation leading to a significant increase in additional capital expenditure during 2009-14. The petitioner was also directed to submit the details undischarged liabilities, actual equity infused during 2009-14 and 2014-19 tariff periods and the Revised Cost Estimate for the instant transmission asset. The petitioner has submitted the required information, vide affidavit dated 11.3.2016.

8. Having heard the representatives of the parties and perused the material on record, we proceed to dispose of the petition.

TRUING UP OF ANNUAL FIXED CHARGES FOR 2009-14 TARIFF PERIOD:-

9. Clause (3) of the Regulation 6 of the 2009 Tariff Regulations provides as under:-

“(3) The generating company or the transmission licensee, as the case may be, shall submit for the purpose of truing up, details of capital expenditure and additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014, duly audited and certified by the auditors”.

10. The petitioner has submitted the information as required under the 2009 Tariff Regulations for truing up of annual fixed charges for 2009-14 tariff period. The tariff for 2009-14 tariff period has been trued up in the subsequent paragraphs.

Capital Cost

11. The petitioner has claimed capital cost of ₹15245.93 lakh as on 31.3.2009 in respect of the transmission asset for the purpose of tariff determination.

12. The last proviso to Regulation 7(2) of the 2009 Tariff Regulations provides that:-

“Provided also that in case of the existing projects, the capital cost admitted by the Commission prior to 1.4.2009 duly trued up by excluding un-discharged liability, if any, as on 1.4.2009 and the additional capital expenditure projected to be incurred for the respective year of the tariff period 2009-14, as may be admitted by the Commission, shall form the basis for determination of tariff”.

13. The petitioner has considered the capital cost as on 31.3.2009 as admitted by the Commission vide its order dated in its order in Petition No. 244/2010. The petitioner has not claimed additional capitalization during 2009-14 in respect of Asset-II and hence the the admitted capital cost as on 31.3.2009 as certified by the Management Certificate dated 26.6.2014 has been considered for the purpose of tariff.

14. Accordingly, the capital cost of ₹15245.93 lakh admitted by the Commission as on 31.3.2009 has been considered as opening capital cost on 1.4.2009 for determination of trued up tariff in accordance with Regulation 7 of the 2009 Tariff Regulations.

Additional Capital Expenditure

15. Regulation 6(1) of the 2009 Regulations provides that:-

“The Commission shall carry out truing up exercise along with the tariff petition filed for the next tariff period, with respect to the capital expenditure including additional capital expenditure incurred up to 31.3.2014”

16. The petitioner has submitted that it has actually incurred an additional capital expenditure of ₹1217.74 lakh during 2009-14, comprising ₹811.15 lakh on account of Court case for enhancement of Land compensation, ₹405.18 lakh towards balance and retention payments, and ₹1.41 lakh towards replacement of polymer insulators as depicted below:-

(₹ in lakh)

Asset	Admitted cost as on 31.3.2009		Additional capital expenditure/De-capitalisation				Capital cost as on 31.3.2014
			2009-10	2010-11	2011-12	Total	
Asset-I	Admitted vide order dated 22.6.2011	8259.69	15.88	4.64	0.00	20.52	8280.21
	Claimed in the present petition	8259.69	140.24	1.41* (15.04-13.63)	541.79	683.44	8943.13
Asset-II	Admitted vide order dated 22.6.2011	1219.51	0.00	0.00	0.00	0.00	1219.51
	Claimed in the present petition	1219.51	0.00	0.00	0.00	0.00	1219.51
Asset-III	Admitted vide order dated 22.6.2011	5766.73	5.07	24.25	24.25	53.57	5820.30
	Claimed in the present petition	5766.73	197.09	337.21	5766.73	534.30	6301.03
Combined Asset	Admitted vide order dated 22.6.2011	15245.93	20.95	28.89	24.25	74.09	15320.02
	Claimed in the present petition		337.33	338.62* (352.25-13.63)	541.79	1217.74	16463.67

*Decapitalization of ₹13.63 lakh is on account of replacement of insulators

17. The petitioner has submitted that additional expenditure during 2010-11 is inclusive of the expenditure incurred towards replacement of insulators to the tune of ₹15.04 lakh, against which the de-capitalisation is as shown, to the tune of ₹13.63 lakh.

18. The petitioner has further submitted that a significant increase in additional capital expenditure during the period 2009-14 is on account of enhancement of land compensation in line with Court's orders and due to undischarged liability on account of balance and retention payments for works executed within the cut-off date.

19. It is observed that the total additional capital expenditure during 2009-14 towards enhanced land compensation is ₹811.15 lakh and that towards replacement of insulators is ₹1.41 lakh (additional capital expenditure of ₹15.04 lakh and de-capitalisation of ₹13.63 lakh). Further, the expenditure towards balance and retention payments is ₹405.18 lakh against approved expenditure of ₹74.09 lakh.

20. In response to query of the Commission regarding details of increased land compensation paid during 2009-14 and payable, if any, during the subsequent period, the petitioner has submitted, vide affidavit dated 1.1.2016, the details of payments made towards land compensation in respect of Bahadurgarh Sub-station and Amritsar Sub-station. The petitioner has submitted all the necessary documentary evidence to support the claim of payments made towards land compensation in accordance with the order of Additional District Judge, Jhajjar and the High Court, Chandigarh.

21. Further, the petitioner, in the instant petition, has claimed actual additional capitalisation and de-capitalisation in 2010-11 on account of replacement of porcelain

insulators, which is in line with that approved by the Commission vide its Order dated 7.2.2013 in Petition No. 305/2010. The petitioner has submitted the Auditor's Certificate dated 14.7.2014 to verify the actual additional capital expenditure incurred in 2010-11 on account of replacement of porcelain insulators with polymer insulators and there is no variation in figures. Thus, net additional capitalisation of ₹1.41 during 2009-14 is allowed towards replacement of old porcelain insulators in accordance with Clause 2(v) of Regulation 9 of the 2009 Tariff Regulations. The expenditure towards balance and retention payments after the cut-off date on account of undischarged liabilities is being allowed under Clause (2)(viii) of Regulation 9 of the 2009 Tariff Regulations. Further, in the order dated 7.2.2013 in Petition No. 305/2010, the Commission had treated the depreciation corresponding to the de-capitalised insulator in the manner depicted below:

39. Depreciation has been worked out as per Regulation 17 of the 2009 Tariff Regulations. The transmission line wise accumulated depreciation corresponding to the de-capitalised insulators has been submitted by the petitioner vide affidavit dated 13.2.2012. These values of depreciation have been reduced from the accumulated depreciation amount of the individual transmission line assets during the years when de-capitalisation was carried out.

22. Accordingly, the gross block of the porcelain insulators being removed has been considered towards de-capitalisation. The accumulated depreciation corresponding to the de-capitalised insulators has been reduced from the accumulated depreciation amount of the asset during the years when de-capitalisation was carried out.

23. Further, the petitioner has submitted the Revised Cost Estimate vide affidavit dated 11.3.2016. Accordingly, the total capital cost of the transmission asset including additional capitalisation incurred during 2009-14 works out to ₹16463.67 lakh.

Debt: Equity

24. Regulation 12 of the 2009 Tariff Regulations provides as under:-

“12. Debt-Equity Ratio. (1) For a project declared under commercial operation on or after 1.4.2009, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of tariff:

(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.

(3) Any expenditure incurred or projected to be incurred on or after 1.4.2009 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this regulation.”

25. The debt:equity ratio admitted by the Commission vide order dated 22.6.2011 in Petition No. 244/2010 as on 31.3.2009 has been considered as on 1.4.2009 for determination of tariff in accordance with the Regulation 12 of the 2009 Tariff Regulations. In response to query of the Commission, the petitioner has submitted, vide affidavit dated 1.1.2016 that any excess equity towards additional capital expenditure during 2009-10 and 2010-11, deployed above 30% has been treated as deemed loan in accordance with Regulation 12(3) of 2009 Tariff Regulations.

26. Accordingly, the details of the debt:equity considered for the purpose of tariff for 2009-14 tariff period is as follows:-

(₹ in lakh)

Combined Asset-Funding	Capital cost as on 31.3.2009	(%)	Net Additional capital expenditure during 2009-14	(%)	Total Cost as on 31.3.2014	(%)
Debt	10672.15	70.00	852.42	70.00	11524.57	70.00
Equity	4573.78	30.00	365.32	30.00	4939.10	30.00
Total	15245.93	100.00	1217.74	100.00	16463.67	100.00

Return on Equity (“ROE”)

27. Clause (3), (4) and (5) of the Regulation 15 of the 2009 Tariff Regulations provide that

“(3) The rate of return on equity shall be computed by grossing up the base rate with the Minimum Alternate/Corporate Income Tax Rate for the year 2008-09, as per the Income Tax Act, 1961, as applicable to the concerned generating company or the transmission licensee, as the case may be.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where “t” is the applicable tax rate in accordance with clause (3) of this regulation.

(5) The generating company or the transmission licensee, as the case may be, shall recover the shortfall or refund the excess Annual Fixed Charge on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax Rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission:

Provided further that Annual Fixed Charge with respect to the tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up in accordance with Regulation 6 of these regulations.”

28. The variation in the tax rate during the 2009-14 tariff period applicable to the petitioner as per the Finance Act of the relevant year for the purpose of grossing up of return on equity (ROE) has been furnished as follows:-

Year	MAT Rate claimed in the current petition (%)	Grossed up ROE (Base Rate/(1-t)) claimed in the current petition (%)
2009-10	16.995	18.674
2010-11	19.931	19.358
2011-12	20.008	19.377
2012-13	20.008	19.377
2013-14	20.961	19.610

29. The ROE as trued up and allowed is as follows:-

(₹ in lakh)

Return on Equity	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 22.6.2011	800.09	801.40	802.79	803.43	803.43
Claimed by the petitioner	863.56	914.82	941.30	957.05	968.56
Allowed after truing up in this order	863.54	914.83	941.30	957.05	968.58

The difference in the approved ROE and that allowed after truing up is on account of actual grossed up ROE based on actual MAT rate and increase due to actual additional capital expenditure.

Interest on Loan (“IoL”)

30. Regulation 16 of the 2009 Tariff Regulations provide the methodology for working out weighted average rate of IoL. The Commission in its earlier order dated 8.6.2011 in Petition No. 238/2010 has dealt with similar issue and held that:-

“...in case of floating rate of interest, any change in the rates of interest during the tariff period will be considered at the time of true up”.

31. The petitioner has submitted the weighted average rate of IoL, based on its actual loan portfolio and rate of interest. Accordingly, the IoL has been calculated based on actual interest rate submitted by the petitioner, in accordance with the Regulation 16 of the 2009 Tariff Regulations. The details of weighted average rate of interest are placed in Annexure-1. The IoL worked out is as follows:-

(₹ in lakh)

Interest on Loan	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 22.6.2011	792.01	729.28	665.64	600.74	535.03
Claimed by the petitioner	801.35	756.80	717.00	666.38	599.15
Allowed after truing up in this order	801.35	756.80	717.00	666.37	599.15

The difference in the approved IoL and that allowed after truing up is on account of change in the weighted average rate of interest which is computed based on actual loan portfolio and rate of interest.

Depreciation

32. The depreciation has been worked out as per the methodology provided in the Regulation 17 of the 2009 Tariff Regulations. The depreciation allowed is as follows:-

(₹ in lakh)					
Depreciation	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 22.6.2011	755.51	756.34	757.23	757.63	757.63
Claimed by the petitioner	654.40	657.83	660.57	660.57	660.57
Allowed after truing up in this order	763.87	773.49	774.81	775.20	775.20

The difference in the approved depreciation and that allowed after truing up is on account of change in gross block during the 2009-14 tariff period.

Operation & Maintenance Expenses (“O&M Expenses”)

33. Clause (g) of Regulation 19 of the 2009 Tariff Regulations specifies the norms for O&M Expenses for the transmission system. The normative O&M Expenses are not required to be trued up. Accordingly, the total allowable O&M expenses for the instant assets have been worked out based on norms of O&M Expenses and the details are as follows:-

(₹ in lakh)

O&M Expenses	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 7.2.2013	729.07	770.79	814.92	861.49	910.75
Claimed by the petitioner	729.07	770.79	814.92	861.49	910.75
Allowed after truing up in this order	729.07	770.79	814.92	861.49	910.75

Interest on Working Capital (“IWC”)

34. The IWC has been worked out as per the methodology provided in the Regulation 18 of the 2009 Tariff Regulations and allowed as under:-

(₹ in lakh)

Interest on Working Capital	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 22.6.2011	85.40	86.22	87.15	88.15	89.24
Claimed by the petitioner	87.09	89.52	91.47	93.08	94.39
Allowed after truing up in this order	87.09	89.52	91.47	93.09	94.39

The difference in the approved IWC and that allowed after truing up is on account of change in the receivables during the 2009-14 tariff period.

APPROVED ANNUAL FIXED CHARGES FOR 2009-14 TARIFF PERIOD

35. The detailed computation of the various components of the trued up annual fixed charges for the instant transmission assets for the tariff period 2009-14 is summarised below:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation					
Opening Gross Block	15245.93	15583.26	15921.88	16463.67	16463.67

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Additional Capitalisation	337.33	338.62	541.79	0.00	0.00
Closing Gross Block	15583.26	15921.88	16463.67	16463.67	16463.67
Average Gross Block	15414.60	15752.57	16192.78	16463.67	16463.67
Rate of Depreciation	4.96	4.91	4.78	4.71	4.71
Depreciable Value	13558.73	13886.78	13918.52	14016.67	13772.86
Balance Useful life of the asset	26	25	24	23	22
Elapsed Life	2	3	4	5	6
Remaining Depreciable Value	12377.37	11943.25	11201.51	10524.84	9505.83
Depreciation during the year	763.87	773.49	774.81	775.20	775.20
Cumulative depreciation (incl. of AAD)	1945.23	2717.02	3491.82	4267.03	5042.23
Interest on Loan					
Gross Normative Loan	10672.15	10908.28	11145.32	11524.57	11524.57
Cumulative Repayment upto Previous Year	1181.36	1945.23	2718.72	3493.53	4268.73
Net Loan-Opening	9490.79	8963.06	8426.60	8031.04	7255.84
Additions	236.13	237.03	379.25	0.00	0.00
Repayment during the year	763.87	773.49	774.81	775.20	775.20
Net Loan-Closing	8963.06	8426.60	8031.04	7255.84	6480.64
Average Loan	9226.92	8694.83	8228.82	7643.44	6868.24
Weighted Average Rate of Interest on Loan (%)	8.6849	8.7040	8.7133	8.7183	8.7235
Interest on Loan	801.35	756.80	717.00	666.37	599.15
Return on Equity					
Opening Equity	4573.78	4674.98	4776.57	4939.10	4939.10
Additions	101.20	101.59	162.54	0.00	0.00
Closing Equity	4674.98	4776.57	4939.10	4939.10	4939.10
Average Equity	4624.38	4725.77	4857.83	4939.10	4939.10
Return on Equity (Base Rate)	15.500	15.500	15.500	15.500	15.500
MAT rate for the respective year	16.995	19.931	20.008	20.008	20.961
Rate of Return on Equity	18.674	19.358	19.377	19.377	19.610
Return on Equity	863.54	914.83	941.30	957.05	968.58
Interest on Working Capital					
O & M expenses	60.76	64.23	67.91	71.79	75.90
Maintenance Spares	109.36	115.62	122.24	129.22	136.61
Receivables	540.82	550.90	556.58	558.87	558.01
Total	710.94	730.75	746.73	759.88	770.52
Rate of Interest	12.25	12.25	12.25	12.25	12.25
Interest on Working Capital	87.09	89.52	91.47	93.09	94.39
Annual Transmission Charges					

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	763.87	773.49	774.81	775.20	775.20
Interest on Loan	801.35	756.80	717.00	666.37	599.15
Return on Equity	863.54	914.83	941.30	957.05	968.58
Interest on Working Capital	87.09	89.52	91.47	93.09	94.39
O & M Expenses	729.07	770.79	814.92	861.49	910.75
Total	3244.91	3305.43	3339.50	3353.20	3348.07

DETERMINATION OF ANNUAL FIXED CHARGES FOR 2014-19 TARIFF PERIOD

36. The petitioner has claimed the tariff charges for 2014-19 tariff period as under:-

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Depreciation	775.20	775.20	775.20	775.20	775.20
Interest on Loan	537.35	475.56	408.36	341.20	274.09
Return on Equity	973.79	979.02	979.02	979.02	979.02
Interest on Working Capital	98.94	99.17	99.22	99.31	99.46
O & M Expenses	838.26	866.11	894.90	924.56	955.25
Total	3223.54	3195.06	3156.70	3119.29	3083.02

(₹ in lakh)

37. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:-

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
O & M Expenses	69.86	72.18	74.58	77.05	79.60
Maintenance Spares	125.74	129.92	134.24	138.68	143.29
Receivables	537.26	532.51	526.12	519.88	513.84
Total	732.86	734.61	734.94	735.61	736.73
Rate of Interest (%)	13.50%	13.50%	13.50%	13.50%	13.50%
Interest	98.94	99.17	99.22	99.31	99.46

(₹ in lakh)

Capital Cost

38. Clause (3) and (6) of Regulation 9 of 2014 Tariff Regulation provide as follows:-

“(3) The Capital cost of an existing project shall include the following:



- (a) the capital cost admitted by the Commission prior to 1.4.2014 duly trued up by excluding liability, if any, as on 1.4.2014;
- (b) additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with Regulation 14; and
- (c) expenditure on account of renovation and modernisation as admitted by this Commission in accordance with Regulation 15.”

“(6) The following shall be excluded or removed from the capital cost of the existing and new project:

- (a) The assets forming part of the project, but not in use; (b) Decapitalisation of Asset;”

39. The capital cost of ₹16463.67 lakh worked out by the Commission as on 31.3.2014 has been considered as opening capital cost as on 1.4.2014 for determination of tariff in accordance with Regulation 9 of the 2014 Tariff Regulations.

Additional Capital Expenditure

40. Clause (3) of Regulation 14 of the 2014 Tariff Regulations provides as under:-

“(3) The capital expenditure, in respect of existing generating station or the transmission system including communication system, incurred or projected to be incurred on the following counts after the cut-off date, may be admitted by the Commission, subject to prudence check:

- (i) Liabilities to meet award of arbitration or for compliance of the order or decree of a court of law;
- (ii) Change in law or compliance of any existing law;
- (iii) Any expenses to be incurred on account of need for higher security and safety of the plant as advised or directed by appropriate Government Agencies of statutory authorities responsible for national security/internal security;
- (iv) Deferred works relating to ash pond or ash handling system in the original scope of work;
- (v) Any liability for works executed prior to the cut-off date, after prudence check of the details of such undischarged liability, total estimated cost of package, reasons for such withholding of payment and release of such payments etc.;
- (vi) Any liability for works admitted by the Commission after the cut-off date to the extent of discharge of such liabilities by actual payments.”

41. Clause 13 of Regulation 3 of the 2014 Tariff Regulations defines “cut-off” as follows:-

“Cut - off Date” means 31st March of the year closing after two years of the year of commercial operation of whole or part of the project, and in case the whole or part of the



project is declared under commercial operation in the last quarter of a year, the cut - off date shall be 31st March of the year closing after three years of the year of comm^{er}cial operation.”

42. The petitioner has submitted, vide Auditor’s Certificate dated 20.7.2014, that the additional capital expenditure estimated during 2014-19 tariff period is ₹177.82 lakh on account of court case for enhancement of land compensation at the Bahadurgarh Sub-station.

43. In response to query of the Commission, the petitioner has submitted that ₹121.06 lakh out of the above estimated expenditure of ₹177.82 lakh have already been paid and the balance amount is yet to be finalised. The petitioner has submitted the documentary evidence to substantiate the claim of enhance land compensation payable during 2014-19.

44. The estimated capital expenditure claimed to the tune of ₹177.82 lakh during 2014-19 tariff period towards additional expenditure on account court order for enhance land compensation is being allowed for 2014-19 tariff period, under Regulation 14(3)(i) of 2014 Tariff Regulations, subject to true up on actual basis.

Debt: Equity

45. Clause (1) and (3) of Regulation 19 of the 2014 Tariff Regulations provide as under:-

“19. Debt-Equity Ratio: (1) For a project declared under commercial operation on or after 1.4.2014, the debt-equity ratio would be considered as 70:30 as on COD. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:”

“(3) In case of the generating station and the transmission system including communication system declared under commercial operation prior to 1.4.2014, debt equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2014 shall be considered.”

“(5) Any expenditure incurred or projected to be incurred on or after 1.4.2014 as maybe admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this regulation.”

46. The details of the debt:equity considered for the purpose of tariff for 2014-19 tariff period are as follows:-

(₹ in lakh)

Funding	Capital cost as on 31.3.2014	(%)	Additional capital expenditure during 2014-19	(%)	Total Cost as on 31.3.2019	(%)
Debt	11524.57	70.00	124.47	70.00	11649.04	70.00
Equity	4939.10	30.00	53.35	30.00	4992.45	30.00
Total	16463.67	100.00	177.82	100.00	16641.49	100.00

Return on Equity (“ROE”)

47. Clause (1) and (2) of Regulations 24 and Clause (2) of Regulation 25 of the 2014 Tariff Regulations specify as under:-

“24. Return on Equity: (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 19.

(2) Return on equity shall be computed at the base rate of 15.50% for thermal generating stations, transmission system including communication system”

“25. Tax on Return on Equity:

(2) Rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where “t” is the effective tax rate in accordance with Clause (1) of this regulation and shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the company on pro-rata basis by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon. In case of generating company or transmission

licensee paying Minimum Alternate Tax (MAT), “t” shall be considered as MAT rate including surcharge and cess.”

48. The petitioner has submitted that MAT rate is applicable to the petitioner's company. Accordingly, the MAT rate applicable during the 2013-14 has been considered for the purpose of ROE, which shall be trued up with actual tax rate in accordance with Clause (3) of Regulation 25 of the 2014 Tariff Regulations. The ROE has been worked out and allowed as follows:-

(₹ in lakh)

Return on Equity	2014-15	2015-16	2016-17	2017-18	2018-19
Opening Equity	4939.10	4992.45	4992.45	4992.45	4992.45
Additions	53.35	0.00	0.00	0.00	0.00
Closing Equity	4992.45	4992.45	4992.45	4992.45	4992.45
Average Equity	4965.78	4992.45	4992.45	4992.45	4992.45
Return on Equity (Base Rate) (%)	15.500	15.500	15.500	15.500	15.500
MAT Rate for respective year (%)	20.961	20.961	20.961	20.961	20.961
Rate of Return on Equity (%)	19.610	19.610	19.610	19.610	19.610
Return on Equity	973.81	979.04	979.04	979.04	979.04

Interest on Loan (“IoL”)

49. Clause 5 and Clause 6 of Regulation 26 of the 2014 Tariff Regulations provides that:-

“(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio after providing appropriate accounting adjustment for interest capitalized:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.”

50. The weighted average rate of IoL has been considered on the basis of rate prevailing as on 1.4.2014. The petitioner has prayed that the change in interest rate due to floating rate of interest applicable, if any, during 2014-19 tariff period will be adjusted. Accordingly, the floating rate of interest, if any, shall be considered at the time of true up or next revision of tariff. By considering above, the IoL has been worked out in accordance with Regulation 26 of the 2014 Tariff Regulations. The details of weighted average rate of interest for 2014-19 tariff period are placed in Annexure 2. IoL has been worked out and allowed as follows:-

(₹ in lakh)

Interest on Loan	2014-15	2015-16	2016-17	2017-18	2018-19
Gross Normative Loan	11524.57	11649.04	11649.04	11649.04	11649.04
Cumulative Repayment upto Previous Year	5043.93	5819.13	6594.34	7369.54	8144.74
Net Loan-Opening	6480.64	5829.91	5054.71	4279.50	3504.30
Additions	124.47	0.00	0.00	0.00	0.00
Repayment during the year	775.20	775.20	775.20	775.20	775.20
Net Loan-Closing	5829.91	5054.71	4279.50	3504.30	2729.10
Average Loan	6155.27	5442.31	4667.11	3891.90	3116.70
Weighted Average Rate of Interest on Loan (%)	8.7299	8.7382	8.7498	8.7668	8.7943
Interest on Loan	537.35	475.56	408.36	341.19	274.09

Depreciation

51. Clause (2), (5) and (6) of Regulation 27 of the 2014 Tariff Regulations provide that:-

"27. Depreciation:

...(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of transmission system, weighted average life for the generating station of the transmission system shall be applied. Depreciation shall be chargeable from the first

year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis”

“(5) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-II to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the station shall be spread over the balance useful life of the assets.

(6) In case of the existing projects, the balance depreciable value as on 1.4.2014 shall be worked out by deducting the cumulative depreciation as admitted by the Commission upto 31.3.2014 from the gross depreciable value of the assets.”

52. The depreciation has been worked out considering the admitted capital expenditure as on 31.3.2014 and accumulated depreciation up to 31.3.2014. The transmissions asset will be completing 12 years during 2018-19, hence depreciation up to 2014-19 tariff period has been calculated annually based on Straight Line Method and at rates specified in Appendix-II of the 2014 Tariff Regulations. The detailed calculations for depreciation for the transmission asset are worked out and allowed as follows:-

(₹ in lakh)					
Depreciation	2014-15	2015-16	2016-17	2017-18	2018-19
Opening Gross Block	16463.67	16641.49	16641.49	16641.49	16641.49
Additional Capitalisation	177.82	0.00	0.00	0.00	0.00
Closing Gross Block	16641.49	16641.49	16641.49	16641.49	16641.49
Average Gross Block	16552.58	16641.49	16641.49	16641.49	16641.49
Rate of Depreciation	4.68	4.66	4.66	4.66	4.66
Depreciable Value	13772.86	13852.88	13772.86	13772.86	13772.86
Balance Useful life of the asset	21	20	19	18	17
Elapsed Life	7	8	9	10	11
Remaining Depreciable Value	8730.63	8035.45	7180.23	6405.03	5629.82
Depreciation	775.20	775.20	775.20	775.20	775.20
Cumulative depreciation	5817.43	6592.63	7367.84	8143.04	8918.24

Operation & Maintenance Expenses (“O&M Expenses”)

53. Clause 3(a) of Regulation 29 of the 2014 Tariff Regulations specifies the norms for O&M Expenses for the transmission system. Rajasthan Discoms have requested to take cognizance of the 2014 Tariff Regulations while dealing with O&M Expenses. The total allowable O&M Expenses for the instant assets have been worked out as per 2014 Tariff Regulations and are allowed as follows:-

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
400 kV Bays:					
No. of Bays	7	7	7	7	7
Norms (₹ lakh/Bay)	60.30	62.30	64.37	66.51	68.71
220 kV Bays:					
No. of Bays	9	9	9	9	9
Norms (₹ lakh/Bay)	42.21	43.61	45.06	46.55	48.10
Transmission Line:					
S/C (Twin/Triple) (KM)	59.708	59.708	59.708	59.708	59.708
Norms (₹ lakh/KM)	0.404	0.418	0.432	0.446	0.461
D/C Twin/Triple conductor (KM)	17.189	17.189	17.189	17.189	17.189
Norms (₹ lakh/KM)	0.707	0.731	0.755	0.78	0.806
Total O&M Expenses (₹ lakh)	838.26	866.11	894.90	924.56	955.25

54. The petitioner has further submitted that the wage revision of the employees of the petitioner company is due during 2014-19 and actual impact of wage hike which will be effective from a future date has also not been factored in fixation of the normative O&M rate specified for the 2014-19 tariff period. The petitioner has also prayed that it will approach the Commission for suitable revision in the norms of O&M Expenses for claiming the impact of such increase. Rajasthan Discoms have sought proper scrutiny before allowing any expected wage rise in future. We would like to clarify that any application filed by the petitioner for revision of O&M Expenses on account of wage revision will be dealt with in accordance with the appropriate provisions of the 2014

Tariff Regulations. The O&M Expenses are allowed for the instant transmission asset as per prevailing norms

Interest on Working Capital (IWC)

55. Clause 1 (c) of Regulation 28 and Clause 5 of Regulation 3 of the 2014 Tariff Regulations specifies as follows:

“28. Interest on Working Capital

- (c) (i) Receivables equivalent to two months of fixed cost;
(ii) Maintenance spares @ 15% of operation and maintenance expenses specified in regulation 29; and
(iii) Operation and maintenance expenses for one month”

“(5) ‘Bank Rate’ means the base rate of interest as specified by the State Bank of India from time to time or any replacement thereof for the time being in effect plus 350 basis points;”

56. The petitioner has submitted that it has computed interest on working capital for the tariff block 2014-19 considering the SBI Base Rate plus 350 basis points as on 1.4.2014. The rate of interest on working capital considered is 13.50%.

57. The interest on working capital is worked out in accordance with Regulation 28 of the 2014 Tariff Regulations. The rate of interest on working capital considered is 13.50% (SBI Base Rate of 10% plus 350 basis points). The components of the working capital and interest thereon have been worked as follows:-

(₹ in lakh)

Interest on Working Capital	2014-15	2015-16	2016-17	2017-18	2018-19
O & M expenses	69.86	72.18	74.58	77.05	79.60
Maintenance Spares	125.74	129.92	134.24	138.68	143.29
Receivables	537.26	532.51	526.12	519.88	513.84
Total	732.86	734.61	734.93	735.61	736.73
Rate of Interest (%)	13.50	13.50	13.50	13.50	13.50
Interest on Working Capital	98.94	99.17	99.22	99.31	99.46

ANNUAL FIXED CHARGES FOR THE 2014-19 TARIFF PERIOD

58. The transmission charges allowed for the instant transmission assets for the 2014-19 tariff period are summarised below:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Depreciation					
Opening Gross Block	16463.67	16641.49	16641.49	16641.49	16641.49
Additional Capitalisation	177.82	0.00	0.00	0.00	0.00
Closing Gross Block	16641.49	16641.49	16641.49	16641.49	16641.49
Average Gross Block	16552.58	16641.49	16641.49	16641.49	16641.49
Rate of Depreciation	4.68	4.66	4.66	4.66	4.66
Depreciable Value	13772.86	13852.88	13772.86	13772.86	13772.86
Elapsed Life	7	8	9	10	11
Balance Useful life of the asset	21	20	19	18	17
Remaining Depreciable Value	8730.63	8035.45	7180.23	6405.03	5629.82
Depreciation	775.20	775.20	775.20	775.20	775.20
Cumulative depreciation (incl. of AAD)	5817.43	6592.63	7367.84	8143.04	8918.24
Interest on Loan					
Gross Normative Loan	11524.57	11649.04	11649.04	11649.04	11649.04
Cumulative Repayment upto Previous Year	5043.93	5819.13	6594.34	7369.54	8144.74
Net Loan-Opening	6480.64	5829.91	5054.71	4279.50	3504.30
Additions	124.47	0.00	0.00	0.00	0.00
Repayment during the year	775.20	775.20	775.20	775.20	775.20
Net Loan-Closing	5829.91	5054.71	4279.50	3504.30	2729.10
Average Loan	6155.27	5442.31	4667.11	3891.90	3116.70
Weighted Average Rate of Interest on Loan	8.7299	8.7382	8.7498	8.7668	8.7943
Interest	537.35	475.56	408.36	341.19	274.09
Return on Equity					
Opening Equity	4939.10	4992.45	4992.45	4992.45	4992.45
Additions	53.35	0.00	0.00	0.00	0.00
Closing Equity	4992.45	4992.45	4992.45	4992.45	4992.45
Average Equity	4965.78	4992.45	4992.45	4992.45	4992.45
Return on Equity (Base Rate)	15.500	15.500	15.500	15.500	15.500
MAT rate for the respective year	20.961	20.961	20.961	20.961	20.961
Rate of Return on Equity	19.610	19.610	19.610	19.610	19.610
Return on Equity	973.81	979.04	979.04	979.04	979.04
Interest on Working Capital					
O & M expenses	69.86	72.18	74.58	77.05	79.60

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Maintenance Spares	125.74	129.92	134.24	138.68	143.29
Receivables	537.26	532.51	526.12	519.88	513.84
Total	732.86	734.61	734.93	735.61	736.73
Rate of Interest (%)	13.50	13.50	13.50	13.50	13.50
Interest on working capital	98.94	99.17	99.22	99.31	99.46
Annual Transmission Charges					
Depreciation	775.20	775.20	775.20	775.20	775.20
Interest on Loan	537.35	475.56	408.36	341.19	274.09
Return on Equity	973.81	979.04	979.04	979.04	979.04
Interest on Working Capital	98.94	99.17	99.22	99.31	99.46
O & M Expenses	838.26	866.11	894.90	924.56	955.25
Total	3223.56	3195.09	3156.72	3119.30	3083.05

Deferred Tax Liability

59. The petitioner has sought recovery of deferred tax liability before 1.4.2009 from the beneficiaries or long term consumers/ DICs as and when materialized. The deferred tax liability shall be dealt as per Regulations 49 of the 2014 Tariff Regulations, as amended. Accordingly, the petitioner is entitled to recover the deferred tax liability upto 31.3.2009 whenever the same gets materialized directly from the beneficiaries or long term transmission customers /DICs.

Filing Fee and the Publication Expenses

60. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses. The petitioner shall be entitled for reimbursement of the filing fees and publication expenses in connection with the present petition, directly from the beneficiaries on pro-rata basis in accordance with Regulation 52 (1) of the 2014 Tariff Regulations.

Licence Fee & RLDC Fees and Charges



61. The petitioner shall be entitled for reimbursement of licence fee in accordance with Regulation 52 (2) (b) of the 2014 Tariff Regulations for 2014-19 tariff period. The petitioner shall also be entitled for recovery of RLDC fee & charges in accordance with Regulations 52 (2) (a) of the 2014 Tariff Regulations for 2014-19 tariff period.

Service Tax

62. The petitioner has prayed for reimbursement of service tax if it is subjected to such tax in future. Rajasthan Discoms have requested not to allow the same. We are of the view that the petitioner's prayer is premature.

Sharing of Transmission Charges

63. The billing, collection and disbursement of the transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time as provided in Regulation 43 of the 2014 Tariff Regulations.

64. This order disposes of Petition No.496/TT/2014.

Sd/-

(Dr. M.K. Iyer)
Member

Sd/-

(A.S. Bakshi)
Member

DETAILS OF LOAN BASED ON ACTUAL LOAN PORTFOLIO (2009-14)

(₹ in lakh)

Particulars	Interest Rate (%)	Loan deployed as on 1.4.2009	Additions during the tariff period	Total
BOND XVIII-DOCO - 01-AUG-2006-	8.15	735.00	0.00	735.00
BOND XVIII-DOCO - 01-MAY-2006-	8.15	3261.00	0.00	3261.00
BOND XVIII-DOCO - 09-MAR-2006-	8.15	1325.00	0.00	1325.00
BOND XIX-DOCO - 01-MAY-2006-	9.25	1650.00	0.00	1650.00
BOND XIX-DOCO - 24-JUL-2006-	9.25	1550.00	0.00	1550.00
BOND XXI-DOCO - II-OCT-2006-	8.73	675.00	0.00	675.00
BOND XXVII-ADDCAP FOR 2007-2008 -31-MAR-2008-	9.47	387.03	0.00	387.03
BOND XXVII-ADDCAP FOR 2007-2008 DRAWL ON 31-MAR-2008 - 31-MAR-2008-	9.47	477.03	0.00	477.03
BOND XXVII-ADDCAP FOR 2008-2009 DRAWL ON 15-DEC-2008 - 15-DEC-2008-	9.47	71.47	0.00	71.47
BOND XXVIII-ADDCAP FOR 2008-2009 DRAWL ON 15-DEC-2008 - 15-DEC-2008-	9.33	223.98	0.00	223.98
BOND XXX-ADDCAP FOR 2009-2010 Add cap 1 2009-10-	8.80	0.00	116.30	116.30
BOND XXXI-ADDCAP FOR 2009-2010 Add cap 2 2009-10-	8.90	0.00	30.50	30.50
BOND XXXI-ADDCAP FOR 2010-2011 Add cap 1 2010-11-	8.90	0.00	84.50	84.50
BOND-XXXIV-ADDCAP FOR 2010-2011 Add cap2 2010-11-	8.84	0.00	93.00	93.00
Total		10355.51	324.30	10679.81

WEIGHTED AVERAGE RATE OF INTEREST ON LOAN DURING 2009-14 TARIFF PERIOD

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Opening Loan	10355.51	10502.31	10679.81	10679.81	10679.81
Cumulative Repayments of Loans up to Previous Year	0.00	443.42	1209.76	2054.06	2917.03
Net Loans Opening	10355.51	10058.89	9470.05	8625.75	7762.78
Add: Drawl(s) during the Year	146.80	177.50	0.00	0.00	0.00
Less: Repayments during the year	443.42	766.34	844.30	862.97	882.24
Net Closing Loan	10058.89	9470.05	8625.75	7762.78	6880.54
Average Net Loan	10207.20	9764.47	9047.90	8194.27	7321.66
Rate of Interest on Loan (%)*	8.6849%	8.7040%	8.7133%	8.7183%	8.7235%
Interest on Loan	886.49	849.90	788.37	714.40	638.70

*Petitioner, in the tariff computation submitted with the petition, has considered rate of interest on loan upto two decimal points.

DETAILS OF LOAN BASED ON ACTUAL LOAN PORTFOLIO (2014-19)

(₹ in lakh)

Particulars	Interest Rate (%)	Loan deployed as on 1.4.2013	Additions during the tariff period	Total
BOND XVIII-DOCO - 01-AUG-2006-	8.15	735.00	0.00	735.00
BOND XVIII-DOCO - 01-MAY-2006-	8.15	3261.00	0.00	3261.00
BOND XVIII-DOCO - 09-MAR-2006-	8.15	1325.00	0.00	1325.00
BOND XIX-DOCO - 01-MAY-2006-	9.25	1650.00	0.00	1650.00
BOND XIX-DOCO - 24-JUL-2006-	9.25	1550.00	0.00	1550.00
BOND XXI-DOCO - II-OCT-2006-	8.73	675.00	0.00	675.00
BOND XXVII-ADDCAP FOR 2007-2008 -31-MAR-2008-	9.47	387.03	0.00	387.03
BOND XXVII-ADDCAP FOR 2007-2008 DRAWL ON 31-MAR-2008 - 31-MAR-2008-	9.47	477.03	0.00	477.03
BOND XXVII-ADDCAP FOR 2008-2009 DRAWL ON 15-DEC-2008 - 15-DEC-2008-	9.47	71.47	0.00	71.47
BOND XXVIII-ADDCAP FOR 2008-2009 DRAWL ON 15-DEC-2008 - 15-DEC-2008-	9.33	223.98	0.00	223.98
BOND XXX-ADDCAP FOR 2009-2010 Add cap 1 2009-10-	8.80	116.30	0.00	116.30
BOND XXXI-ADDCAP FOR 2009-2010 Add cap 2 2009-10-	8.90	30.50	0.00	30.50
BOND XXXI-ADDCAP FOR 2010-2011 Add cap 1 2010-11-	8.90	84.50	0.00	84.50
BOND-XXXIV-ADDCAP FOR 2010-2011 Add cap2 2010-11-	8.84	93.00	0.00	93.00
Total		10679.81	0.00	10679.81

WEIGHTED AVERAGE RATE OF INTEREST ON LOAN DURING 2014-19 TARIFF PERIOD

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Gross Opening Loan	10679.81	10679.81	10679.81	10679.81	10679.81
Cumulative Repayments of Loans up to Previous Year	3799.27	4689.26	5579.25	6469.24	7359.23
Net Loans Opening	6880.54	5990.55	5100.56	4210.57	3320.58
Add: Drawl(s) during the Year	0.00	0.00	0.00	0.00	0.00
Less: Repayments during the year	889.99	889.99	889.99	889.99	889.99
Net Closing Loan	5990.55	5100.56	4210.57	3320.58	2430.59
Average Net Loan	6435.55	5545.56	4655.57	3765.58	2875.59
Rate of Interest on Loan (%)*	8.7299%	8.7382%	8.7498%	8.7668%	8.7943%
Interest on Loan	561.81	484.58	407.35	330.12	252.89

*Petitioner, in the tariff computation submitted with the petition, has considered rate of interest on loan upto two decimal points.